

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, ChanderlokBuilding36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 275/TT/2014

Date: 18.12.2015

To

The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:-Truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for combined elements of Asset-I: 315 MVA ICT-IV along with associated bays at Moga Sub-station, Asset-II: ICT-II along with associated bays and 2 nos. PSEB line bays at Moga Sub-station under Augmentation of transformation capacity at Amritsar and Moga Sub-station in Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, an undertaking on affidavit that actual equity infused for the additional capitalisation during 2009-14 tariff period is not less than 30% for the instant transmission asset with an advance copy to the respondents/beneficiaries, latest by 28.12.2015.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(V. Sreenivas)
Deputy Chief (Legal)